

MINUTES OF THE MEETING No. 20/10 dated 12.8.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.19/10 for confirmation and confirmed and adopted the same without any change.

Case No A-36 NC No.20/10 Dated 12.8.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/332 /AM10/DES-IV RLA F.No.03/95/40/108/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.

Case No A-37 NC No.20/10 Dated 12.8.09	M/ s Bhogale Coating & Paints (P) Ltd, Mumbai F.No.01/83/50/98 /AM07/DES-IV RLA F.No.03/94/40/461/AM07 Lic.No.0310393025 dated 4.8.2006
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The Committee considered the case as per agenda. The representative of the Deptt. of C&PC(PC. Div.) present in the meeting and stated that the firm has not given information called for vide their letter No.46011/46/2007-PC-II dated 12.4.2007. The Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-38 NC No.20/10 Dated 12.8.09	M/ s Surya International F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No. 0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 9.9.2009.

Case No M-99 NC No.20/10 Dated 12.8.09	M/ s Intergrated Engineering Enterprises, Kerala F.No.01/83/50/980 /AM09/DES-IV RLA F.No.10/24/40/100/AM09 Lic.No.1010031566 dated 14.11.2008
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The Committee considered the case as per agenda. Shri Yusuf Kunju proprietor of the firm attended the personal hearing and confirmed that export item is different than import item as export item contains 4% moisture and import item contains 6% moisture. He further stated that he will make a written statement within 6 to 10 days. Accordingly the case may be re-listed on 9.9.2009

Case No M-100 NC No.20/10 Dated 12.8.09	M/ s Hi-Tech Office Systems, Mumbai F.No.01/83/50/230 /AM09/DES-IV RLA F.No.03/94/40/1151/AM08 Lic.No.0310466025 dated 25.3.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.8.2009 as under:-

Export Item - 1	Qty.	Import Item	Qty.
Raised Access Floor Panels (Flooring) Size 600x600x26 /27.5/28/ 31/32.5/33 mm	1 No	1. Chip Board of relevant size and thickness 2. Steel Sheet of relevant size and thickness 3. Glue	1.05 Cbm/Cbm content in export product 1.05 Kg/Kg content in export product 0.200 Kg

Bare Quality			
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Export Item - 2	Qty.	Import Item	Qty.
Raised Access Floor Panels (Flooring) Size 600x600 x26 /27.5/28/ 31/32.5/33 mm - laminate – Laminate quality	1 No	1. Chip Board of relevant size and thickness 2. Steel Sheet of relevant size and thickness 3. Glue 4. Laminated sheet of relevant size and thickness	1.05 Cbm/Cbm content in export product 1.05 Kg/Kg content in export product 0.200 Kg Net to Net

Export Item - 3	Qty.	Import Item	Qty.
Raised Access Floor Panels (Flooring) Size 600x600x26 /27.5/28/ 31/32.5/33 mm PVC. PVC quality	1 No	1. Chip Board of relevant size and thickness 2. Steel Sheet of relevant size and thickness 3. Glue 4. PVC Beeds of releant width/dia	1.05 Cbm/Cbm content in export product 1.05 Kg/Kg content in export product 0.200 Kg Net to Net

Export Item - 4	Qty.	Import Item	Qty.
Raised Access Floor Cementitious Panels (Flooring) Size 600x600 Bare. Bare quality	1 No	1. Relevant Steel Sheets of relevant size and thickness 2. Glue 3. Fly Ash Grade-F 4. Super Plasticizer based on modified poly carboxylic ether 5. Viscosity Modifier	1.05 Kg/Kg content in export product 0.200 Kg 0.5 Kg 0.029 Kg 0.0029 Kg

Export Item - 5	Qty.	Import Item	Qty.
Steel Pedestal – Type-1 (round head with threaded pipe) GI	1 No	1. G.I Steel for Head Plate (of relevant size and thickness) 2. G.I Steel Pipe for Head Plate (of relevant size and thickness) 3. Net for Stud 4. G.I Steel for Bottom Plate (of relevant size and thickness) 5. G.I Steel Pipe for Pedestal Ht (of relevant size and thickness) 6. Screws	1.05 Kg/Kg content in export product 1.05 Running Metre/Running Metre content in export product Net to Net 1.05 Kg/Kg content in export product 1.05 Running Metre/Running Metre content in export product Net to Net

Export Item - 6	Qty.	Import Item	Qty.
Steel Pedestal – Type-2 (with stud welded to head plate and pipe welded to bottom plate) GI	1 No	1. G.I Steel for Head Plate (of relevant size and thickness) 2. G.I Steel Pipe for Head Plate (of relevant size and thickness) 3. Net for Stud 4. G.I Steel for Bottom Plate (of relevant size and thickness) 5. G.I Steel Pipe for Pedestal Ht (of relevant size and thickness) 6. Screws	1.05 Kg/Kg content in export product 1.05 Running Metre/Running Metre content in export product Net to Net 1.05 Kg/Kg content in export product 1.05 Running Metre/Running Metre content in export product Net to Net

Export Item - 7	Qty.	Import Item	Qty.
Steel Pedestal – Type-3 (with pipe welded to head plate and stud welded to bottom plate) GI	1 No	1. G.I Steel for Head Plate (of relevant size and thickness) 2. G.I Steel Pipe for Head Plate (of relevant size and thickness) 3. Stud for bottom plate (GI) 4. Net for Stud 5. G.I Steel Pipe for bottom Plate (of relevant size and thickness) 6. Screws	1.05 Kg/Kg content in export product 1.05 Running Metre/Running Metre content in export product 1.05 Kg/Kg content in export product Net to net 1.05 Kg/Kg content in export product Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-101 NC No.20/10 Dated 12.8.09	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No.01/83/50/2100 /AM08/DES-IV RLA F.No.03/95/40/1028/AM08 Lic.No. 0310459020 dated 24.1.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009

Case No M-102	M/ s AB Mauri India (P) Ltd, Bangalore
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NC No.20/10 Dated 12.8.09	F.No.01/82/50/1580 /AM07/DES-IV RLA F.No.07/24/40/695/AM07 Lic.No. 0710049625 dated 18.1.07
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The Committee considered the case as per agenda. The firm vide their letter dated _____ has a requested to defer the personal hearing since their technical officer is not present and requested to give the personal hearing in the 1st week of September 2009. The Committee decided the defer the case. Accordingly the case may be re-listed on 2.9.2009

Case No M-103 NC No.20/10 Dated 12.8.09	M/ s Ceradecor India Ltd, New Delhi F.No.01/82/50/1202 /AM06/DES-IV RLA F.No.05/24/40/545/AM06 Lic.No. 0510173879 dated 6.1.06
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The Committee considered the case as per agenda for change of description of import item from Ceramic Glaze material to Glass Frits/Glaze. DIPP forwarded the technical comments vide U.O.No.7/305/08-TSW/ dated 10.8.09 stating that import item Ceramic Glaze was recommended based on the description indicated in the statement of consumption of raw materials and production of export product duly endorsed by the concerned Central Excise Range. Hence Ceramic Glaze material was recommended in the import item. In view of the technical comments the Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-104 NC No.20/10 Dated 12.8.09	M/ s Kaygee Loparex India (P) Ltd, Mumbai F.No.01/83/50/121 /AM09/DES-IV RLA F.No.03/94/40/1107/AM07 Lic.No. 0310414639 dated 5.1.07
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 12.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Release Liners (Sillcone Coated paper) 60 to 80 GSM	1 Kg	1. Glassine & Other Glazed Release Base Paper in Jumbo Rolls of Rel. GSM 2. Silicone Polymer (100% Solid) 3. Catalyst for Silicone 4. Cross Linker for Silicone	1.05 Kg 2.1 Grams/Sq. meter of export product 0.126 grams/Sq.meter of export product 0.0735 Grams/Sq. Meter of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-105 NC No.20/10 Dated 12.8.09	M/ s Nagar Haveli Perfumes & Aromatics, Mumbai F.No.01/83/50/1060 /AM07/DES-IV RLA F.No.03/95/40/1119/AM07 Lic.No.0310413403 Dated 22.12.06
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The Committee considered the case as per agenda and noted the Central Excise Data called for from the firm vide letter dated 18/6/09 is awaited. Reminder issued on 16/7/09. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 9/9/2009.

Case No M-106 NC No.20/10 Dated 12.8.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/893 /AM09/DES-IV RLA F.No.03/94/40/1350/AM08 Lic.No. 0310490227 dated 14.10.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.) . Accordingly the case may be re-listed on 9.9.2009

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 20/83-ALC1/2009 **MEETING DATE** : 12.08.2009

Case No.:16/20/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status :Case Approved
HQ File :01/83/050/00325/AM10/	RLA File :10/24/040/00030/AM08/	Lic.No/Date:1010026589 24.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNP/01/08 dt. 29.5.2009 stating that the weighted average yield comes to 12.56% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 12.56 % yield as under:-			

1

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	12560 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

2

Case No.: 17/20/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
HQ File :01/83/050/00326/AM10/	RLA File :10/24/040/00031/AM08/	Lic.No/Date:1010026590 24.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNP/01/08 dt. 29.5.2009 stating that the weighted average yield comes to 9.22% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

3

Case No.: 18/20/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
HQ File :01/83/050/00327/AM10/	RLA File :10/24/040/00032/AM08/	Lic.No/Date:1010026591 24.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNP/01/08 dt. 29.5.2009 stating that the weighted average yield comes to 11.47% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 11.47% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	11470.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

Berries)

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

4	Case No.: 13/36/81-ALC2/2007	Party Name:UNI KLINGER LIMITED,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Transfer
	HQ File :01/81/050/00433/AM08/	RLA File :31/24/040/00106/AM08/	Lic.No/Date:3110031556 13.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the export item is under Chapter 25 of the ITC(HS) code which is allocated to DES-VI as per O&M Instruction No.03/2008 dated 31/1/2008. The Committee decided to transfer back the case to DES-VI.			

5	Case No.: 12/36/81-ALC2/2007	Party Name:UNI KLINGER LIMITED,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Transfer
	HQ File :01/81/050/00432/AM08/	RLA File :31/24/040/00208/AM08/	Lic.No/Date:3110031555 13.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that the export item is under Chapter 25 of the ITC(HS) code which is allocated to DES-VI as per O&M Instruction No.03/2008 dated 31/1/2008. The Committee decided to transfer back the case to DES-VI.			

6	Case No.: 7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda and send the application to Deptt. of C&PC(PC.Div.). The copy of the application was handed over to Shri A.K Aggarwal in the meeting and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9/9/2009.			

7	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:09.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.9.2009.

8	Case No.: 27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 17/7/2009 by Deptt. of C&PC (PC.Div.) and reminder issued on 13.8.09. Accordingly the case may be re-listed on 9.9.2009..			

9	Case No.: 32/48/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/01301/AM09/	RLA File :25/24/040/00006/AM09/	Lic.No/Date:2510002279 24.10.2008	Defer Date:12.08.2009
	Decision : The Committee considered the case as per agenda. DC(SSi) forwarded the written comments vide U.O.no.28(4)2008-Chem dated 28.7.2009. The Committee observed that the comments are not in order incomplete and decided to refer back to DC(SSi) for review. Accordingly the case may be re-listed on 9.9.2009..			

10	Case No.: 2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 9.9.2009.			

11	Case No.: 3/44/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
	HQ File :01/83/050/01152/AM09/	RLA File :33/24/040/00003/AM09/	Lic.No/Date:3310012510 07.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/26/2007-Ch-II dated 7.7.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Pendimethalin 50% EC (Pendimethaline 50% EC)	1 Kg	1. Pendimethalin Technical (90% a.i)	0.561 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	Case No.: 5/8/83-ALC1/2009	Party Name:SOLAR EXPLOSIVES LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00105/AM10/	RLA File :03/95/040/00738/AM09/	Lic.No/Date:0310505337 03.02.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.8.2009.			

13	Case No.: 1/48/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
	HQ File :01/83/050/01270/AM09/	RLA File :08/24/040/00223/AM09/	Lic.No/Date:0810078052 10.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been withdrawn in M.No.16/83 dated 15.7.08 on the licence has been issued on repeat basis.			

14	Case No.: 9/48/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
	HQ File :01/83/050/01278/AM09/	RLA File :03/95/040/00231/AM09/	Lic.No/Date:0310506775 11.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.46011/38/2008-PC-II dated 15.7.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solution Polymerization of Acrylonitrile & Acrylic Acid having Solid Content 35+/- 1% stabilized by other chemicals (Acrytan 3003)	1 Kg	Acrylic Acid	0.156 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:20/48/83-ALC1/2008	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/01289/AM09/	RLA File :02/24/040/00267/AM09/	Lic.No/Date:0210123187 13.02.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/7/2009 issued by this office. The Committee decided to issue reminder. Reminder issued on 13.8.09 by this office. Accordingly the case may be re-listed on 9.9.2009..			

16	Case No.:9/37/85-ALC3/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/85/050/00262/AM09/	RLA File :09/24/040/00421/AM09/	Lic.No/Date:0910037113 18.02.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/4/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Reminder issued on 13.8.09 by this office. Accordingly the case may be re-listed on 9.9.2009..			

17	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and defer the case for four weeks for want of comments from M/o Finance (Economic Affairs). The Committee decided to issue D.O letter to Jt.Secretary of M/o Finance . Accordingly the case may be re-listed on 9.9.2009.			

18	Case No.:4/49/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/01320/AM09/	RLA File :05/24/040/00684/AM09/	Lic.No/Date:0510236810 19.02.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA. The Committee decided to issue reminder. Reminder issued on 18.8.09. Accordingly the case may be re-listed on 9.9.2009.			

19	Case No.:7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/7/2009 issued by this office and also decided to issued reminder. Reminder issued on 18.8.09. Accordingly the case may be re-listed on 9.9.2009..			

20	Case No.:9/8/83-ALC1/2009	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00109/AM10/	RLA File :08/24/040/00212/AM09/	Lic.No/Date:0810078432 27.02.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div) stated that some information is called for from the firm. The Committee decided to issue reminder to the firm and defer the case for four weeks. Accordingly the case may be re-listed on 9.9.2009..			

21	Case No.:10/8/83-ALC1/2009	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00110/AM10/	RLA File :03/95/040/00606/AM09/	Lic.No/Date:0310509829 02.03.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.) and decided to issued reminder for going with in 15 days time.. Accordingly the case may be re-listed on 9.9.2009..			

22	Case No.:18/8/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00118/AM10/	RLA File :03/94/040/00991/AM08/	Lic.No/Date:0310510111 03.03.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

	Case No.:1/2/83-ALC1/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HO File :01/83/050/01359/AM09/	RLA File :03/95/040/00986/AM09/	Lic.No/Date:0310511515	Defer Date:

16.03.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.46011/126/2007-PC-II dated 12.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Press Washes – Universal Plus (Nova Wash Universal Plus)	1 Litre	1. Aliphatic Cycloparaffinic Hydrocarbon (EPFS 20)	0.8040 Litres
		2. Solvent C9	0.0904 Litre
		3. Solvent C10	0.0904 Litre

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/2/83-ALC1/2009

Party Name: PANAMA PETROCHEM LTD.

Meet No/Date: 20/83-ALC1/2009
12.08.2009

Status: Case
Deferred

HQ File :01/83/050/01362/AM09/

RLA File :03/95/040/00901/AM09/

Lic.No/Date: 0310511814
17.03.2009

Defer
Date: 09.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/6/2009 by Deptt. of C&PC (PC..Div.) and also decided to issue reminder. Reminder issued on 18.8.09. Accordingly the case may be re-listed on 9.9.2009..

Case No.:8/2/83-ALC1/2009

Party Name: A.M.TODD COMPANY INDIA
PRIVATE LIMITED

Meet No/Date: 20/83-ALC1/2009
12.08.2009

Status: Case
Deferred

HQ File :01/83/050/01366/AM09/

RLA File :03/94/040/01094/AM09/

Lic.No/Date: 0310512052
18.03.2009

Defer
Date: 09.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 2/6/2009 by Deptt. of C&PC (Chem.Div.) and also decided to issue reminder. Accordingly the case may be re-listed on 9.9.2009..

Case No.:23/2/83-ALC1/2009

Party Name: TECHNOVA IMAGING SYSTEMS
PVT. LTD.,

Meet No/Date: 20/83-ALC1/2009
12.08.2009

Status: Case
Approved

HQ File :01/83/050/01381/AM09/

RLA File :03/95/040/00985/AM09/

Lic.No/Date: 0310512591
20.03.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of

C&PC (Chem. Division) forwarded vide their U.O. No.46011/126/2007-PC-II dated 12.8.2009 as under:-

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Export Item	Qty.	Import Item	Qty.
Press Washes – Premium (Nova Wash Premium)	1 Litre	1. Aliphatic Cycloparaffinic Hydrocarbon (EPFS 20) 2. Sorbitan Monooleate 3. Solvent C9	0.4370 Litres 0.0148 Kg 0.5527 Litre

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 17/7/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 9.9.2009..			

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Case No.: 27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/6/2009 by Deptt. of C&PC (PC..Div.). The Committee decided to issue reminder. Reminder issued on 18.8.09. Accordingly the case may be re-listed on 9.9.2009..			

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Case No.: 30/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
HQ File :01/83/050/01388/AM09/	RLA File :03/95/040/01009/AM09/	Lic.No/Date:0310513421 26.03.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

30	Case No.:42/2/83-ALC1/2009	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status :Case Approved
	HQ File :01/83/050/00003/AM10/	RLA File :03/95/040/00965/AM09/	Lic.No/Date:0310514026 01.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/17/2008-Ch-II dated 22.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Red brown Blend Containing Allura Red 80% & Indigo Carmine 20%	1 Kg	1. Indigo 2. Caustic Soda 3. Soda Ash 4. Para Cresidine Ortho Sulphonic Acid 5. Bata Naphthol 6. Sodium Nitrite	0.174 Kg 0.860 Kg 0.240 kg 0.496 Kg 0.409 Kg 0.168 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:2/4/83-ALC1/2009	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status :Case Approved
	HQ File :01/83/050/00017/AM10/	RLA File :03/94/040/01099/AM09/	Lic.No/Date:0310514624 03.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.46011/11/2006-PC-II dated 25.11.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Prepared Adhesives Based on Plastics (Two component laminating adhesives) (A) Adhesive (Polyurethane Resin containing 100% Resin (B) Adhesive (Polyurethane Resin containing 100% Resin	1 Kg	1. Polypropylene Glycol 2. Diethylene Glycol 3. Diphenyl Methane 4,4 Diisocyanate 4. Toluene Di isocyanate 5. Phthalic Anhydride 6. Diethylene Glycol	0.213 Kg 0.015 kg 0.348 Kg 0.199 Kg 0.303 Kg 0.358 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.: 4/4/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Deferred
	HQ File :01/83/050/00019/AM10/	RLA File :03/94/040/01052/AM09/	Lic.No/Date:0310514741 06.04.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from C&PC(Chem.Div.). Accordingly the case may be re-listed on 9/9/2009.			

33	Case No.: 16/12/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Deferred
	HQ File :01/83/050/00207/AM10/	RLA File :03/95/040/00959/AM09/	Lic.No/Date:0310515850 16.04.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 26.8.09.			

Case No.:13/12/83-ALC1/2009	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status :Case Approved
HQ File :01/83/050/00204/AM10/	RLA File :03/94/040/01136/AM09/	Lic.No/Date:0310516108 17.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/217/09-TSW dated 10.8.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
1) Double Layered Safety Glass Laminated	5800 (Sq. Meters)	1. Reflective Float Glass of relevant thickness 2. Clear Float Glass of Relevant thickness 3. PVB Film of relevant thickness	1.20 Sq.Mt./Sq.Mt. in In the export product 1.20 Sq.Mt./Sq.Mt. in In the export product 1.10 Sq.Mt./Sq.Mt. in In the export product
2) Triple Layered Safety	1830 (Sq.	1. Reflective Float Glass of	1.20 Sq.Mt./Sq.Mt. in

Glass Laminated & Insulated	Meters)	relevant thickness 2. Tinted Float Glass of relevant thickness 3. PVB Film of relevant thickness 4. Aluminium spacer of relevant thickness (6 mm to 25 mm) 5. Silicon Sealants/Polysulphide sealants (secondary sealant) 6. Butyl Sealants (Primary sealant) 7. Molecular Sieves	In the export product 1.20 Sq.Mt./Sq.Mt. in In the export product 1.10 Sq.Mt./Sq.Mt. in In the export product Net to net + 2% wastage 95 grams per meter of net content of Aluminium Spacer used for 12 mm spacer and Quantity will be calculated proportionally for other thicknesses 8 gram per meter of net content of Aluminium Spacer used 2.86 grams per meter of net content of Aluminium Spacer used for 12 mm and Quantity will be calculated proportionally for other thicknesses
3) Double layered Safety Glass Insulated	3270 (Sq. Meters)	1. Reflective Float Glass of relevant thickness 2. Aluminium spacer of relevant thickness (6 mm to 25 mm) 3. Silicon Sealants/ Polysulphide sealants (secondary sealant)	1.20 Sq.Mt./Sq.Mt. in In the export product Net to net + 2% wastage 95 grams per meter of net content of Aluminium Spacer

		4. Butyl Sealants (Primary sealant)	used for 12 mm and Quantity will be calculated proportionally for other thicknesses 8 gram per meter of net content of Aluminium Spacer used
		5. Molecular Sieves	2.86 grams per meter of net content of Aluminium Spacer used for 12 mm and Quantity will be calculated proportionally for other thicknesses
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.: 5/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00053/AM10/	RLA File :03/94/040/00309/AM09/	Lic.No/Date:0310517052 24.04.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda. The representative of the DIPP stated that the reply to the D/L have been recently received and wants time for examination The defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.9.2009.			

36	Case No.: 6/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00054/AM10/	RLA File :03/94/040/00977/AM09/	Lic.No/Date:0310517056 24.04.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda. The representative of the DIPP stated that the reply to the D/L have been recently received and wants time for examination The defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.9.2009.			

37	Case No.:12/6/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00061/AM10/	RLA File :03/94/040/00030/AM10/	Lic.No/Date:0310517571 28.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 12.8.2009 on repeat basis of the ratio of norms fixed in Meeting No.48/83 dated 25.2.2009 in case No.2/32/83-ALC/2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM +/-10%	110000.000 Kg	Thermal coated paper in jumbo rolls (size 200 mm up to 800 mm) of Rel. GSM	115500.000 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:15/12/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00206/AM10/	RLA File :03/94/040/00039/AM10/	Lic.No/Date:0310517618 28.04.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

39	Case No.:14/6/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00063/AM10/	RLA File :03/95/040/00035/AM10/	Lic.No/Date:0310517724 29.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 12.8.2009 on repeat basis the ratio of norms fixed in Meeting No.48/83 dated 25.5.09 in case No.2/32/83 ALC/2008 as under:-			
	Export Item	Qty.	Import Item	Qty.

Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM +/-10%	37150.000 Kg	Thermal coated paper in jumbo rolls (size 200 mm up to 800 mm) of Rel. GSM	39007.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.: 14/12/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00205/AM10/	RLA File :03/94/040/00015/AM10/	Lic.No/Date:0310517791 29.04.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

41	Case No.: 1/8/83-ALC1/2009	Party Name:THAJ PAPER PRODUCTS,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00101/AM10/	RLA File :04/24/040/00013/AM10/	Lic.No/Date:0410104490 08.05.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 13.7.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.9.2009.			

42	Case No.: 2/8/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
	HQ File :01/83/050/00102/AM10/	RLA File :03/95/040/00022/AM10/	Lic.No/Date:0310519078 08.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 12.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Semi Solidified Methanol GEL Packed in Tin Plate Lacquered And/or TFS Lacquered An/or Printed	129600 Kg	Print Cans & Components (Ring & Lid)	Net to net with accountability in export

Cans & Components (Ring & Lid)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:22/8/83-ALC1/2009	Party Name:ANISH CHEMICALS	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00122/AM10/	RLA File :24/24/040/00020/AM09/	Lic.No/Date:2410024703 12.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/26/2009/Ch.II dated 17.7.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Magnesium Hypophosphite Hexahydrate	1 Kg	Hypophosphorous Acid 50%	1.060 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Reminder issued on 13.8.2009. Accordingly the case may be re-listed on 9.9.2009..			

45	Case No.:18/12/83-ALC1/2009	Party Name:PAIKH ENTERPRISES PVT. LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00209/AM10/	RLA File :08/24/040/00027/AM10/	Lic.No/Date:0810080052 19.05.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

46	Case No.:2/12/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status :Case Deferred
	HQ File :01/83/050/00193/AM10/	RLA File :08/24/040/00208/AM09/	Lic.No/Date:0810080474 04.06.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.9.2009.			

47

Case No.:10/12/83-ALC1/2009	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved															
HQ File :01/83/050/00201/AM10/	RLA File :05/24/040/00131/AM10/	Lic.No/Date:0510243083 04.06.2009	Defer Date:															
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 12.8.2009 as under:- Export Item <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Asbestos Moulded Brake Lining containing 25% Phenolic resin and 70% Asbestos</td><td>220000.00 Kg</td></tr><tr><td>2.</td><td>Asbestos Brake Lining (Ruberised with Nitrile Rubber) containing 70% Asbestos & 22% NBR</td><td>68250.0 Kg</td></tr><tr><td>3.</td><td>Asbestos Free Brake Lining Containing 22% Phenolic Resin, 19% Fiber Glass 14.8% Carbon steel fibre, 2.5% NBR, 3% Kevlar Aramid Pulp, 15% Composite mineral wool and 9.5% Graphite product</td><td>215000.00 Kg</td></tr><tr><td>4.</td><td>Asbestos Free Roll Lining Containing 16.7% Phenolic Resin, 24% Fiber Glass 33% NBR, 2.2% Kevlar Aramid Pulp, 7% Composite mineral wool and 4% Graphite product</td><td>40000.00 Kg</td></tr></table> Import Item				S.No.	Description of Item	Quantity	1.	Asbestos Moulded Brake Lining containing 25% Phenolic resin and 70% Asbestos	220000.00 Kg	2.	Asbestos Brake Lining (Ruberised with Nitrile Rubber) containing 70% Asbestos & 22% NBR	68250.0 Kg	3.	Asbestos Free Brake Lining Containing 22% Phenolic Resin, 19% Fiber Glass 14.8% Carbon steel fibre, 2.5% NBR, 3% Kevlar Aramid Pulp, 15% Composite mineral wool and 9.5% Graphite product	215000.00 Kg	4.	Asbestos Free Roll Lining Containing 16.7% Phenolic Resin, 24% Fiber Glass 33% NBR, 2.2% Kevlar Aramid Pulp, 7% Composite mineral wool and 4% Graphite product	40000.00 Kg
S.No.	Description of Item	Quantity																
1.	Asbestos Moulded Brake Lining containing 25% Phenolic resin and 70% Asbestos	220000.00 Kg																
2.	Asbestos Brake Lining (Ruberised with Nitrile Rubber) containing 70% Asbestos & 22% NBR	68250.0 Kg																
3.	Asbestos Free Brake Lining Containing 22% Phenolic Resin, 19% Fiber Glass 14.8% Carbon steel fibre, 2.5% NBR, 3% Kevlar Aramid Pulp, 15% Composite mineral wool and 9.5% Graphite product	215000.00 Kg																
4.	Asbestos Free Roll Lining Containing 16.7% Phenolic Resin, 24% Fiber Glass 33% NBR, 2.2% Kevlar Aramid Pulp, 7% Composite mineral wool and 4% Graphite product	40000.00 Kg																

S.No.	Description of Item	Quantity
1.	Asbestos Raw/Asbestos Yarn (Chrysotile)	154000 Kg
2.	Asbestos Raw/Asbestos Yarn (Chrysotile)	47775 Kg

Rest of the import items may be allowed as applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.: 6/12/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00197/AM10/	RLA File :08/24/040/00037/AM10/	Lic.No/Date:0810080529 08.06.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 17/7/2009 by Deptt. of C&PC (PC.Div.). Reminder issued on 13.8.09 by this office. Accordingly the case may be re-listed on 9.9.2009..			

49	Case No.: 8/12/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Approved
	HQ File :01/83/050/00199/AM10/	RLA File :03/94/040/00195/AM10/	Lic.No/Date:0310523234 09.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 12.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Release Liners (Silicone Coated paper) 60 to 80 GSM	1 Kg	1. Glassine & Other Glazed Release Base Paper in Jumbo Rolls of Rel. GSM 2. Silicone Polymer (100% Solid)	1.05 Kg 2.1 Grams/Sq.Meter of export product

		3. Catalyst for Silicone	0.126 Grams/Sq.Meter of export product
		4. Cross Linker for Silicone	0.0735 Grams/Sq.Meter of export product
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.: 9/12/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00200/AM10/	RLA File :31/24/040/00025/AM10/	Lic.No/Date:3110038743 09.06.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The Committee, decided to issue letter to RLA and firm for Hard Copy. Letter for hard copy issued on 21.8.09 to firm Accordingly the case may be relisted on 9.9.09			

51	Case No.: 10/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00244/AM10/	RLA File :10/24/040/00025/AM10/	Lic.No/Date:1010034139 23.06.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.9.2009.			

52	Case No.: 13/15/83-ALC1/2009	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00264/AM10/	RLA File :03/95/040/00198/AM10/	Lic.No/Date:0310526655 01.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 9.9.2009.			

	Case No.: 14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526	Defer

53		02.07.2009	Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The Committee, decided to issue letter to RLA and firm for Hard Copy. Accordingly the case may be relisted on 9.9.09			

54	Case No.:15/15/83-ALC1/2009		Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00266/AM10/		RLA File :03/95/040/00160/AM10/	Lic.No/Date:0310526803 02.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/32/2005/Ch.III dated 27.11.2007 on repeat basis as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Sorbitan Mono Oleate	1 Kg	1. Oleic Acid 2. Sorbitol (70%)	0.658 Kg 0.425 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

55	Case No.:16/15/83-ALC1/2009		Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00267/AM10/		RLA File :03/95/040/00175/AM10/	Lic.No/Date:0310526882 02.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9/9/2009.				

56	Case No.:17/15/83-ALC1/2009		Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00268/AM10/		RLA File :03/95/040/00176/AM10/	Lic.No/Date:0310526891 02.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9/9/2009.				

57	Case No.: 18/15/83-ALC1/2009	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Approved
	HQ File :01/83/050/00269/AM10/	RLA File :03/94/040/00049/AM10/	Lic.No/Date:0310526950 02.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/49/AM10 dated 3/7/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

58	Case No.: 20/15/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Deferred
	HQ File :01/83/050/00271/AM10/	RLA File :03/95/040/00213/AM10/	Lic.No/Date:0310527102 03.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

59	Case No.: 21/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Deferred
	HQ File :01/83/050/00272/AM10/	RLA File :04/24/040/00049/AM10/	Lic.No/Date:0410105869 03.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The Committee, decided to issue letter to RLA and firm for Hard Copy. Accordingly the case may be relisted on 9.9.09			

60	Case No.: 22/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Deferred
	HQ File :01/83/050/00273/AM10/	RLA File :04/24/040/00037/AM10/	Lic.No/Date:0410105873 03.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

61	Case No.: 23/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status : Case Deferred
	HQ File :01/83/050/00274/AM10/	RLA File :04/24/040/00046/AM10/	Lic.No/Date:0410105874 03.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

hard copy of application from RLA and firm. The Committee, decided to issue letter to RLA and firm for Hard Copy. Accordingly the case may be relisted on 9.9.09

62	Case No.:24/15/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00275/AM10/	RLA File :05/24/040/00193/AM10/	Lic.No/Date:0510245207 06.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

63	Case No.:25/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM10/	RLA File :03/94/040/00270/AM10/	Lic.No/Date:0310527387 06.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS). Accordingly the case may be re-listed on 9.9.2009.			

64	Case No.:26/15/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00277/AM10/	RLA File :03/95/040/00225/AM10/	Lic.No/Date:0310527466 06.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/35/2009/Ch.II dated 3.8.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Phenoxy Ethanol	1 Kg	1. Phenol	0.690 Kg
		2. Ethylene Oxide	0.320 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/15/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
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65	HQ File :01/83/050/00278/AM10/	RLA File :03/94/040/00228/AM10/	Lic.No/Date:0310527402 06.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

66	Case No.:28/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00279/AM10/	RLA File :03/94/040/00278/AM10/	Lic.No/Date:0310527453 06.07.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 9.9.2009.				

67	Case No.:29/15/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00280/AM10/	RLA File :03/94/040/00275/AM10/	Lic.No/Date:0310527589 07.07.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.				

68	Case No.:30/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00281/AM10/	RLA File :10/24/040/00033/AM10/	Lic.No/Date:1010034395 08.07.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.9.2009.				

69	Case No.:31/15/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00282/AM10/	RLA File :10/24/040/00041/AM10/	Lic.No/Date:1010034397 08.07.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.9.2009.				

70	Case No.:1/20/83-ALC1/2009	Party Name:RATHI DYE CHEM LTDD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00357/AM10/	RLA File :31/24/040/00069/AM10/	Lic.No/Date:3110039416 29.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/73/2005/Ch.II dated 23.11.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rathipon Yellow NO 1L	1 Kg	1. 1-Phenyl 3 Methyl 5 Pyrazolone (PMP) 2. Primene 81 R (C ₁₂ -C ₁₄ t- Alkylamine)	0.540 Kg 0.280 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:2/20/83-ALC1/2009	Party Name:RATHI DYE CHEM LTDD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
	HQ File :01/83/050/00358/AM10/	RLA File :31/24/040/00071/AM10/	Lic.No/Date:3110039418 29.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/73/2005/Ch.II dated 23.11.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rathipon Black N 92L	1 Kg	1. 6 Nitro Amino Phenol (HNA) 2. Primene 81 R (C ₁₂ -C ₁₄ t- Alkylamine)	0.217 Kg 0.250 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:3/20/83-ALC1/2009	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HO File :01/83/050/00359/AM10/	RLA File :03/95/040/00239/AM10/	Lic.No/Date:0310531295	Defer

72			29.07.2009	Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.				

73	Case No.: 4/20/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00360/AM10/	RLA File :10/24/040/00008/AM10/	Lic.No/Date:1010034703 30.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

74	Case No.: 5/20/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case approved
	HQ File :01/83/050/00361/AM10/	RLA File :03/94/040/00368/AM10/	Lic.No/Date:0310531371 30.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/368/AM10 dated 30/7/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

75	Case No.: 6/20/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.9.09			

76	Case No.: 7/20/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status: Case Deferred
	HQ File :01/83/050/00363/AM10/	RLA File :05/24/040/00244/AM10/	Lic.No/Date:0510246995 30.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

	Case No.: 8/20/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES.	Meet No/Date:20/83-ALC1/2009	Status: Case
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77			12.08.2009	Deferred
	HQ File :01/83/050/00364/AM10/	RLA File :08/24/040/00108/AM10/	Lic.No/Date:0810081922 31.07.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.9.09			

78	Case No.:9/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00365/AM10/	RLA File :04/24/040/00090/AM10/	Lic.No/Date:0410106609 03.08.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.9.09			

79	Case No.:10/20/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00366/AM10/	RLA File :03/94/040/00350/AM10/	Lic.No/Date:0310532015 03.08.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.9.09			

80

Case No.:11/20/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
HQ File :01/83/050/00367/AM10/	RLA File :03/94/040/00357/AM10/	Lic.No/Date:0310532034 04.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008/Ch.II dated 24.6.2009 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

81	Case No.:12/20/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00368/AM10/	RLA File :03/95/040/00228/AM10/	Lic.No/Date:0310532178 04.08.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.9.09			

82

Case No.:13/20/83-ALC1/2009	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Approved
HQ File :01/83/050/00369/AM10/	RLA File :05/24/040/00266/AM10/	Lic.No/Date:0510247233 04.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/89/2006/Ch.II dated 31.10.2006 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Zinc Hydroxy Stanate	1 Kg	Tin Metal	0.680 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

83	Case No.:14/20/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00370/AM10/	RLA File :10/24/040/00047/AM10/	Lic.No/Date:1010034784 05.08.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.9.2009.			

84	Case No.:15/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/83-ALC1/2009 12.08.2009	Status:Case Deferred
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date:0410106648 05.08.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.9.09			

Date:18.08.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer